

ITEM NO.13

COURT NO.6

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No.50923/2026

[Arising out of impugned final judgment and order dated 26-02-2026 in CRLA No. 7953/2022 passed by the High Court of Judicature at Allahabad]

MAHESH BHATI

Petitioner(s)

VERSUS

PUNEET & ANR.

Respondent(s)

IA No. 265821/2026 - CONDONATION OF DELAY IN FILING
IA No. 265819/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT, IA No. 265824/2026 - EXEMPTION FROM FILING O.T.
IA No. 265815/2026 - PERMISSION TO FILE PETITION (SLP/TP/WP/..)

Date : 09-09-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE K. VINOD CHANDRAN

For Petitioner(s) :Ms. C. Ankeeta Appanna, AOR
Mr. Garvil Singh, Adv.
Ms. Madhura Anand Chitnis, Adv.
Mr. Ishit Mahajan, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following

O R D E R

1. Permission to file SLP is granted.
2. Delay condoned.
3. Leave granted.
4. Registry to call for the records and proceedings in both forms, physical and digital. Upon receipt of the record(s), one copy in digital form shall be supplied to the learned counsel appearing for the appellant(s) as well as the learned counsel, who may appear for the State.

(CHANDRESH)
ASTT. REGISTRAR-cum-PS

(POOJA SHARMA)
COURT MASTER (NSH)